

The matter was listed for hearing on 19.3.2020. The matter was adjourned to 14.4.2020, 12.5.2020, 10.6.2020, 09.7.2020 and thereafter, for today i.e. 11.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.


Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Circular No. E-8051-8130/comp/RADC/ND dated 03.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

**11.8.2020** (Proceeding through VC on CISCO WEBEX)  
**Present:** Sh. Manish Rawat, Learned Additional PP for the State.  
Sh. Gagan Bhatnagar, Learned counsel for A-1.  
Sh. Imran Ali, learned Legal Aid Counsel for A-2, A-4 and A-6 to A-11.

None of the accused has appeared through Video Conferencing today.

In this case, the statements of accused of A-1 and A-6 under Section 311 Cr.PC has already been recorded. Statement of rest of the accused under Section 311 Cr.PC is yet to be recorded. Let the matter be listed on **02.9.2020 at 10.30 am** for recording of the statement of accused.

In case the regular functioning of the court is not resumed then the court proposes to send the questions under Section 311 Cr.PC to the accused through their counsel in word format "MS Office". The accused would be answering those questions and thereafter, the statements of the


  
11.8.2020

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accused will be sent on the official email ID of the court i.e. [readercbi09@gmail.com](mailto:readercbi09@gmail.com) by the accused in the 'PDF format'. The hard copy of the statement of accused would be signed by the accused in the court after the regular functioning of the court is resumed.

*Scanned signed copy of the order be sent to the Computer Branch, RADC for uploading it on official website. Hard copy of the Order-sheet will be placed on record on resuming of the regular functioning of courts.*

  
11.8.2020

(AJAY KUMAR KUCHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 11.8.2020

(SR)

**AJAY KUMAR KUCHAR**  
Special Judge (PC Act) CBI-09)  
Court No. 502, Fifth Floor  
Rouse Avenue Court Complex  
New Delhi

CA No.15/19  
CNR No.DLCT11-001786-2019  
Manoj Kumar vs State

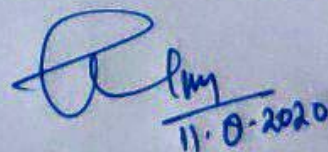
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**11.8.2020 (Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Gaurav Kumar Singh, learned counsel for the appellant.  
Sh. Manish Rawat, Learned APP for the State.


The case is at the stage of recording of evidence under Section 391 Cr.PC. However, in terms of the order No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020, till 14.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

In view of the above, the matter stands adjourned for **27.8.2020 at 10.30 am** for the evidence of the appellant under Section 391 Cr.PC.

  
11.8.2020

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11.8.2020

(AJAY KUMAR KUCHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 11.8.2020  
**AJAY KUMAR KUCHAR**  
Special Judge (PC Act) CBI-09  
Court No. 502, Fifth Floor  
Rouse Avenue Court Complex  
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(SR)